

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 31/2000

IN

OA No. 1962/97

New Delhi: this the 14th day of September, 2000.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A)

HON'BLE DR.A.VEDAVALLI, MEMBER (J)

1. Smt. Leelawati

2. Jagdish Kumar

c/o Shri Ghanshyam (Railway Wale), Nihar Vihar, Near
Nala, Jwala Puri,

New Delhi

.....Applicants.

(By Advocate: Shri D.N.Sharma)

VersusLt. General A.N.Sinha,
Engineer-in chief, Army
Headquarters,
Kashmir House,
Rajaji Marg,
DHQ,
Post Office,
New Delhi-11

.....Contemner.

Respondent

(By Advocate: Shri VSR Krishna)

ORDERMr.S.R.Adige, VC(A):

Heard both sides on C.P. No. 31/2000.

2. In the light of respondents' letters dated 15.12.98; 15.7.99 and 11.2.2000, it cannot be said that contempt of the Tribunal's order dated 26.6.98 in OA No. 1962/97 is made out.

3. If applicant is aggrieved by the aforesaid letters of respondents, they constitutes a separate cause of action and it is open to them to challenge the same in accordance with law, if so advised. In this

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connection the Hon'ble Supreme Court's ruling in J.S.
parihar Vs. G.Duggar & Ors. J.T. 1996(9) SC 608 is
relevant.

4. CP dropped. Notices discharged.

A.Vedavalli
(DR.A.VEDAVALLI)
MEMBER (J)

S.R.Adige
(S.R.ADIGE)
VICE CHAIRMAN (A).

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